

By e-mail

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-28/96/ 849 /A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Susmita Phukan Khaund
District & Sessions judge,
Dibrugarh.

Dated Guwahati the 20th February 2019.

Sub: **Cancellation of Casual Leave.**

Ref:- Your letter No. DJD/914/19, dtd. 18.02.2019.

Madam,

With reference to the above, I am directed to inform you that your prayer for cancellation of Casual Leave on 20.02.2019, has been granted.

Yours faithfully,


Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-28/96/ 850 /A, dated 20.2.19

Copy to:

✓ 1. The Systems Analyst, Gauhati High Court


JT. REGISTRAR (VIGILANCE)
Rolan